

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT)(Ins) No. 587 of 2020

In the matter of:

Committee of Creditors of Educomp

Solutions Ltd. Through State Bank of India

...Appellant

Vs.

Mahender Kumar Khandelwal, Resolution

Professional of Educomp Solutions Ltd.

...Respondent

Present:

**For Appellants: Mr. Arun Kathpalia, Senior Advocate, Ms. Misha, Mr. Anurag Dwivedi, Mr. Siddhant Kant and Ms. Moulshree Shukla, Advocates.
Mr. Gautam Swarup, Mr. Rajat Sehgal and Ms. Gunjan Jindal Advocates for Resolution Applicant.**

For Respondents: Ms. Ashly Cherian, Ms. Anisha Mahajan and Mr. Abhishek Sharma, Advocates

ORDER

(Through Virtual Mode)

28.08.2020: In this connection, Mr. Gautam Swarup , the Learned Counsel appearing for Resolution Applicant is permitted to advance Arguments and also both sides are permitted to submit 'Notes of Submissions' well in advance, of course, after serving relevant copies to the Learned Counsel of other side.

The Registry is directed to list the matter on **11th September, 2020.**

**[Justice Venugopal M.]
Member (Judicial)**

**[Alok Srivastava]
Member (Technical)**

sr/md